# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

Dated 21 FEB 1995

APPLICATION	NO:	1358	of	1994.	
		1330	UI	1224.	

APPLICANTS: Mr. Veeranjaneyulu, Bangalore-30.

V/S.

RESPONDENTS: The Executive Engineer, Vizag Central Dvn-III, Vishakapatnam and two others.,

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- 1. Sri.C.N.Shakthavatsalu, Advocate, No.28, Rajasnow Buildings, Säshadripuram, Bangalore-560 020.
- 2. Sri.M.VasudevaRao, Addl.Central Govt. Stng.Counsel, High Court Bldg,
  Bangelore-560 001.

Subject:- Ferwarding of cepies of the Orders passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 13-02-1995.

Issued on a los p

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

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# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH : BANGALORE

## ORIGINAL APPLICATION NO.1358/1994

DATED THIS THE THIRTEENTH DAY OF FEBRUARY, 1995

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. T.V. Ramanan, Member(A)

Mr. Veeranjeneyulu
Son of Sri J. Krishna
Aged about 26 years
Residing at Care of
Mr. N. Rajagopalaiah
No.30, 15th Cross, 7th Main
Subbaraju Layout
Lakkasandra, Bangalore-30.

.. Applicant

(By Advocate Shri C.M. Bhaktavatsalu)

Vs.

- 1. The Executive Engineer
  Vizag Central Division No.III
  CPWD, Gajuwake, Vishakapatnam-26.
- The Superintending Engineer Vizag Central Circle, CPWD Opp: Birla Company Muralinagar Jn., Vishakapatnam.7.
- 3. The Director General of Works
  CPWD, Nirman Bhavan, New Delhi-11. ... Respondents

(By Shri M.V. Rao, A.C.G.S.C.)

### ORDER

### Mr. P.K. Shyamsundar, Vice Chairman

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We have heard the learned Standing Counsel
who has also very dutifully produced the officer, the
Executive Engineer, Vizag Central Division No.III, CPWD,
Vishakapatnam, who had been summoned to appear before us
to tell us why action should not be taken against him for

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deliberately disobeying our orders in O.A. No.571/1991

deted 30.10.1992. We find that the officer concerned had somewhat very evasively taken some steps calculatively to hinder the grant of benefits which was due to the official concerned in the earlier order, by calling upon him to furnish some particulars like date of birth, date of appointment etc.. all of which was already available in the office he having taken a little trouble to peruse the service register of the official. We are somewhat perplexed by the attitude adopted by this Executive Engineer and find there was a deliberate attempt and endeavour to consecutively beat him down by denying him the benefits of our order. Today we have before us a memo filed by the applicant himself stating that subsequent to the last date of hearing the department and the Executive Engineer had quantified fully the financial benefits that was due and payable to the applicant in terms of the order made in the earlier application. We have also heard the Executive Engineer who is before us and have told him that this type of unhelpful and uncooperative  $\frac{\text{action}}{\text{direction}}$  will not be tolerated and that he should be more careful when it comes to implementation of our order. He has assured us that history will not repeat itself and has asked us to overlook his indiscretion in the matter. Accordingly. we accept the assurance and have told him that he should not be caught mapping once again. In that view of the matter we do not propose to take any action for contempt and direct the proceedings to be stand terminated.

We however notice in the memo filed 2. on behalf of the applicant that there is something about the readiness and willingness of the applicant to accept the post of LDG but with all that we are not concerned. If he is entitled to an LDC post, it is upto him to pursue the same with the department.

With these observations, this 3. application stands disposed of. No costs.

(T.V. RAMANAN) MEMBER(A)

(P.K. SHYAMSUNDAR) VICE CHAIRMAN

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Section Officer
Central Administrative Tribunal

Bangalore Bench Bangalore